CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA), Indiranagar, . Bangalore - 560 038

Dated: 12/8/87

REVIEW APPLICATION NO IN APPLICATION NO. 323/87(F)

97 /87(

W.P. NO

Applicant

Shri Bheemana Gouda

V/s

The Youth Coordinator, Nehru Yuva Kendra, Gulbarga & another

To

- Shri Bheemana Gouda Kakkeri Chal, Main Road Opposite Municipal Garden Gulbarga
- Shri R.A. Shiraguppi
  Advocate
  47/15, Sidramana Dinna, 51st Cross
  IV Block, Rajajinagar
  Bangalore 560010

Subject: SENDING COPIES OF CRDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/SXXX/

application on

5-8-87

PATEL DEPUTY REGISTRAR PESSE APPOXYMENTS BE

(JUDICIAL)

Encl : as above

## BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE

DATED THIS THE 5th DAY OF AUGUST, 1987

Present : Hen'ble Justice Sri K.S. Puttaswamy Vice-Chairman

Hen'ble Sri L.H.A.Rege

Member (A)

## REVIEW APPLICATION No. 97/87

Bhsemangsuda, Kakkeri shal, Main Road, Opposite Municipal Garden, Gulbarga.

Applicant

( Sri R.A.Shiraquppi

... Advecate )

Vs.

- The Youth Co-ordinator, Nehru Yuva Kendra, Chandrashekar Patil Stadium, Gulbarga.
- B.A.Ashekkumar, District Youth Service and Sports Officer, Gulbarga.

Respondents

This Review application has come up before the Tribunal today. Hen'ble Justice Sri F.S.Puttaswamy, Vice-Chairman made the following:

## DR-DER

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In this application made under Section 22(3)(f) of the Administrative Tribunals Act, 1985 ('the Act') the applicant has sought for a review of our order made on 1.7.1987 in Application No.323 of 1987.

In Application No.323 of 1987 the applicant had challenged his termination made by respondent—2. On a detailed examination we have held that 'Nehru Yuva Kendra' in which organisation the applicant was working, was a society over which the Central Government in exercise of the powers conferred by



Section 14(2) of the Act had not conferred jurisdiction on this Tribunal and therefore, we had no jurisdiction to adjudicate the said application. In reality and in substance, Sri R.A.Siraguppi, learned counsel for the applicant asks us to examine our order as if we are a Court of appeal and come to a different conclusion, which is impermissible in a review.

In the light of our above discussion, we held that this application is liable to be rejected. Wa, therefore, reject this application at the admission stage.

VICE-CHAIRMAN SER (A) TO 2-37

an.

AUDITIONAL BENCH

BANGALORE